

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.178/2019**

**Date of Decision: 12<sup>th</sup> March, 2019**

**CORAM: R. VIJAYKUMAR, MEMBER (A)**  
**RAVINDER KAUR, MEMBER (J)**

Shri Prakash Krishna Padwal  
Age: 59 years, Occu. Service,  
R/at. K-3-47, Gramodaya,  
Gulmohar Cross Road, No.6,  
Opp. Echol Mondial World School,  
JVPD Scheme, Ville Parle (West)  
Juhu, Mumbai - 400 049  
(Mob. 8082226662)  
Office - KVIC,  
Central Office, Mumbai.        ... **Applicant**

**( By Advocate Shri Tejas P. Hartalkar )**

**VERSUS**

1. Union of India through  
The Secretary  
Ministry of Micro, Small & Medium  
Enterprises, Government of India,  
Udyog Bhawan, Rafi Marg,  
New Delhi - 110 011.
2. The Chairman,  
Khadi & Village Industries Commission,  
3, Gramodaya,  
Natakkar R.G. Gadkari Marg,  
Irla, Vile Parle (West)  
Mumbai - 400 056.
3. The Chief Executive Officer,  
Khadi & Village Industries Commission,  
3, Gramodaya,  
Natakkar R.G. Gadkari Marg,  
Irla, Vile Parle (West),  
Mumbai - 400 056.
4. The Dy. Chief Executive Officer  
(Admn & HR)  
Khadi & Village Industries Commission,  
3, Gramodaya,  
Natakkar R.G. Gadkari Marg,  
Irla, Vile Parle (West),

Mumbai - 400 056.

5. The Director (Admn. & HR)  
 Khadi & Village Industries Commission,  
 3, Gramodaya,  
 Natakkar R.G. Gadkari Marg,  
 Irla, Vile Parle (West),  
 Mumbai - 400 056.

6. The Director,  
 Directorate of Estate & Services,  
 Khadi & Village Industries Commission,  
 3, Gramodaya,  
 Natakkar R.G. Gadkari Marg,  
 Irla, Vile Parle (West),  
 Mumbai - 400 056. ... **Respondents**

**ORDER (ORAL)**

**PER: R. VIJAYKUMAR, MEMBER (A)**

Learned counsel for the applicant in OA No.178/2019 mentions that he wishes to withdraw the application which he had filed for fresh admission challenging the transfer orders passed by the respondents. He states that he has received instructions from the applicant to withdraw the application since he is likely to obtain the relief and therefore he does not wish to pursue the matter.

2. In the circumstances, this Original Application is dismissed as withdrawn without any order as to costs.

(Ravinder Kaur)  
 Member (J)  
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(R. Vijaykumar)  
 Member (A)